

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH at AHMEDABAD
COURT 1**

TP 98 of 2019 [CP(IB) 501 of 2019]

**Coram: Hon'ble Ms. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 19.03.2020**

Name of the Company: Shobhit Ram Sahu & Ors
V/s
Sai Prakash Properties Development Ltd

Section: Section 7 of insolvency & Bankruptcy Code


S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.

2.

ORDER

Pursuant to the Notice issued by the Principal Bench, National Company Law Tribunal dated 15.03.2020, in view of the Advisory issued by the Central Government considering the seriousness of pandemic Novel Coronavirus (COVID-19), the case is simply adjourned to 30.04.2020.



**(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)**



**(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)**

Dated this the 19th day of March, 2020

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